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## \* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CRL.A. 141/2025, CRL.M.(BAIL) 243/2025 & CRL.M.(BAIL) 965/2025

**RAJESH GAMBHIR** 

.....Appellant

....Respondents

Through: Mr. Ashish Sehrawat, Mr. Kapil

Yadav and Mr. Nikhil Yadav, Advs.

versus

STATE GNCT OF DELHI AND ANR

Through: Mr. Naresh Kumar Chahar, APP for

the State with Ms. Puja Mann, Adv.

**CORAM:** 

HON'BLE DR. JUSTICE SWARANA KANTA SHARMA

ORDER 26.05.2025

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- 1. Arguments have been concluded on behalf of both the parties. The learned APP for the State states that he will file the written submissions during the course of the day.
- 2. Judgment is reserved.
- 3. The order be uploaded on the website forthwith.

DR. SWARANA KANTA SHARMA, J

MAY 26, 2025/A

Click here to check corrigendum, if any